AV-11012/5/2022-D G Government of India Ministry of Civil Aviation

'B' Block, Rajiv Gandhi Bhawan, New Delhi, dated the 30th May, 2023

Subject: Draft Aircraft Bill, 2023 for public consultation.

It is proposed in this Ministry to introduce a bill titled Aircraft Bill, 2023. The existing Aircraft Act,

1934 has been reviewed and accordingly a bill providing for the regulating provisions in a simplified

manner, identifying existing redundancies and to provide for provisions to meet the current needs for

regulation of civil aviation in a simplified language is at Annexure A.

2. As a part of the pre-legislative consultation, the soft copy of the proposed draft Bill namely, "The

Aircraft Bill, 2023" is placed on the Ministry's website inviting comments on the same from general

public, stakeholders or the persons likely to be affected thereby for a period of thirty days. An

explanatory note is also being placed on the website containing the purpose behind the proposed

legislation. Objections or suggestions, if any, may be addressed to the undersigned or mailed to

vesec.moca@nic.in within a period of thirty (30) days.

S/d

(Ambuj Sharma)

Deputy Secretary to the Government of India

Tel. 011-24641912

EXPLANATORY NOTE FOR THE DRAFT AIRCRAFT BILL, 2023

The main features of the draft Aircraft Bill, 2023 are:-

- (i) Section 1 of the draft Bill provides for the extent of applicability of the Aircraft Bill, 2023.
- (ii) Section 2 defines certain terms which are necessary in terms of the subject of the draft Bill for administration of the provisions of the draft Bill.
- (iii) Section 3; Section 4 and Section 5 of the draft Bill provisions for creation of Statutory body namely, the Directorate General of Civil Aviation; Bureau of Civil Aviation Security and the Aircraft Accident Investigation Bureau to discharge the regulatory and oversight function entrusted for implementation of the Standards and Recommended Practice (SARPs) as prescribed by respective Annex(es) to the Chicago Convention under the provisions of the draft Aircraft Bill, 2023.
- (iv) Section 6 of the draft Bill provides the Central Government with power of superintendence
 - over the statutory bodies created under Section 3; Section 4 and Section 5 respectively.
- (v) Section 7 provides for the power of Central Government to make rules under the act for
 - designating authorities to exercise powers under the draft Bill for regulation of air
 - transport service including inter- alia licencing, certification, inspection, regulation,
 - prohibition, manner form and conditions etc.,
- (vi) Section 8 provides for the power to statutory authority to issue directions in respect of the
 - respective functions of the statutory authority under Section 3; Section 4 and Section 5.
- (vii) Section 9 provides for the powers to Central Government to make rules for carrying out
 - the convention relating to International Civil Aviation signed at Chicago on 7th December
 - 1944 and includes any Annex thereto.
- (viii) Section 10 provides for the power of Central Government to make rules for investigation
 - of accidents including, among other things, prohibition for access to or interference with
 - aircraft to which accident or incident has occurred.

- (ix) Section 11 provides for the power of Central Government to make rules for protecting the public health by the introduction or spread of any infectious or contagious disease with respect to aircraft and aerodromes.
- Section 12 provides for the emergency powers of Central Government for protecting the public health by way of making rules including temporary rules without the condition of the rules to be made after publication where it is considered that the ordinary provisions of law are insufficient for the prevention of danger arising to the public health through the introduction or spread of the disease by the agency of the aircraft. Such rules/ temporary rules shall not remain in force for more than three months and extendable by Central Government for a further period of not more than three months in all.
- (xi) Section 13 provides for the power of Central Government in emergency, inter alia, for cancellation or suspension of any licence, certificate or approval; prohibit or regulate the flight of all or any aircraft; aircraft facility; direct that any aircraft or class of aircraft or any aerodrome, aircraft facility etc., shall be delivered to specified authority in specified manner for being at the disposal of the government for the public service.
- (xii) Section 14 provides for the power of Central Government to make rules for securing safe custody and re-delivery of unclaimed property which is found on any aerodrome or in any aircraft on any aerodrome including payment of charges in respect of any such property before re-delivery.
- (xiii) Section 15 provides for power to Central Government to make rules to detain the aircraft and to authorise the authority which may detain the aircraft under the provisions of the Act and rules made thereunder.
- (xiv) Section 16 provides for the power to Central Government to prohibit or regulate construction of buildings, planting of trees, etc., considering among other things, the nature of the aircraft operated or to be operated and the international Standards and Recommended Practice(s) governing the operation of aircraft.

- (xv) Section 17 provides for compensation to be paid to any person who sustains any loss or damage in consequence of any direction or notification issued under Section 16 and also provides for provision for arbitration including appointment of arbitrator where amount of compensation cannot be fixed by agreement. Section 17 further provides that Section 17 will have overriding effect for arbitration proceedings under the Section over the provisions of Arbitration and Conciliation Act, 1996.
- (xvi) Section 18 provides for Appeals from awards in respect of compensation under Section 17.
- (xvii) Section 19 provides for powers of civil courts vested with the Arbitrator appointed under Section 17.
- (xviii) Section 20 provides for Penalty for act in contravention of rule made under the Act.
- (xix) Section 21 provides for penalty for flying so as to cause danger to any property or person.
- (xx) Section 22 provides for penalty for failure to comply with directions issued under Section 8.
- (xxi) Section 23 provides for Penalty for failure to comply with directions issued under Section 16 in respect of prohibition or regulation of construction of buildings, planting of trees etc.,
- (xxii) Section 24 provides for penalty for abetment of offences and attempted offences.
- (xxiii) Section 25 provides for composition of offences in line with decriminalisation of the provisions of the Act in accordance with the rules made by the Central Government in this regard.
- (xxiv) Section 26 provides for the process in respect of cognizance of any offence punishable under this Act by any court.
- (xxv) Section 27 provides for the power of Central Government to make rules to restrict, suspend or cancel the licence, certificate or approval.
- (xxvi) Section 28 provides for the adjudication of financial penalties under the Act.

- (xxvii) Section 29 provides for the Appeals by any person aggrieved by any order made under sub-section (2) of section 27 or sub-section (4) of section 28 of the Act.
- (xxviii) Section 30 provides that the rules under the Act are to be made after publication.
- (xxix) Section 31 provides for laying of rules made under the Act before Parliament.
- (xxx) Section 32 provides for power of Court to order forfeiture of the aircraft or article or substance, in respect of which, offence has been committed.
- (xxxi) Section 33 provides for the arrangement for payment of reasonable reward for salvage services rendered by any aircraft in the like manner as referred to in part XIII of the Merchant Shipping Act, 1958 in respect of owner of a ship.
- (xxxii) Section 34 provides for the framework of protection in respect of use of patented invention on aircraft not registered in India.
- (xxxiii) Section 35 provides for the power of Central Government to exempt certain aircraft from the provisions of the Act or the rules made thereunder.
- (xxxiv) Section 36 provides for the power of Central Government to delegate the powers exercisable by it under this Act to Director General of Civil Aviation; Director General of Bureau of Civil Aviation or Director General of Aircraft Accident Investigation Bureau or to any other officer or authority specifically empowered in this behalf.
- (xxxv) Section 37 provides for bar of certain suits.
- (xxxvi) Section 38 provides for Savings for acts done in good faith under the Act.
- (xxxvii) Section 39 provides for repeal and savings of the Act.

	The Aircraft Bill, 2023	
	Act No. of 2023	
	A Bill	
Preamble	An Act to make better provision for regulation and control of the design, manufacture, possession, use, operation, sale, import and export of aircraft and for matters connected therewith or incidental thereto.	
	WHEREAS it is expedient to make better provisions for regulation and control of the design, manufacture, possession, use, operation, sale, import and export of aircraft and for matters connected therewith or incidental thereto, and to remove the redundancies in the Aircraft Act, 1934; Be it enacted by the Parliament in the Seventy Fourth Year of the Republic of India as follows:—	
Short title and extent	1. Short title and extent. —	
of Application		
	(1) This Bill may be called the Aircraft Bill, 2023.	
	(2) It extends to the whole of India and applies also—	
	(a) to citizens of India wherever they may be;	
	(b) to, and to the persons on aircraft registered in India wherever they may be;	
	(c) to, and to the persons on, aircraft registered outside India but for the time being in or over India; and	
	(d) to an aircraft operated by a person who is not a citizen of India but has his principal place of business or permanent residence in India.	
Definitions	2. Definitions .— In this Act, unless there is anything repugnant in the subject or context, —	
	(1) "aerodrome" means any definite or limited ground or water area intended to be used, either wholly or in part, for the landing or departure of aircraft, and includes all buildings, sheds, vessels, piers and other structures thereon or appertaining thereto;	
	(2) "aerodrome reference point", in relation to any aerodrome, means a designated point established in the horizontal plane at or near the geometric centre of that part of the aerodrome reserved for the departure or landing of aircraft;	
	(3) "aircraft" means any machine which can derive support in the atmosphere from reactions of the air, other than reactions of the air against the earth's surface;	
	(4) "Aircraft Accidents Investigation Bureau" means the Aircraft Accidents Investigation Bureau constituted under section 5;	
	(5) "Bureau of Civil Aviation Security" means the Bureau of Civil Aviation Security constituted under section 4;	
	(6) "Directorate General of Civil Aviation" means the Directorate General of Civil Aviation constituted under section 3;	
	(7) "export" means taking out of India; and (8) "Import" means bringing into India;	

	(9) "Design" means the set of data and information that defines the	
	configuration of an aeronautical product type, its associated parts	
	and appliances for the purpose of airworthiness determination;	
	(10) "Manufacture" means the performance of tasks that involve	
	assembly or production of aircraft, engine, propeller or associated	
	parts and appliances in conformity with its applicable design	
	including prototype;	
Constitution of	3. Directorate General of Civil Aviation. — (1) The Central	
Statutory body	Government may constitute a body to be known as the Directorate	
	General of Civil Aviation, which shall be headed by an officer	
	designated as the Director General of Civil Aviation to be appointed	
	in this behalf by the Central Government by notification in the	
	Official Gazette.	
	(2) The Directorate General of Civil Aviation shall be responsible for	
	carrying out the safety oversight and regulatory functions in respect	
	of matters specified in this Act or the rules made thereunder.	
	(3) The administration of the Directorate General of Civil Aviation	
	shall vest in the Director General of Civil Aviation.	
	(4) The Central Government may, by an order published in the	
	Official Gazette, direct that any power exercisable by the Director	
	General of Civil Aviation may also be exercisable by any other	
	officer or authority specially empowered in this behalf by the Central	
	Government.	
	4. Bureau of Civil Aviation Security. — (1) The Central	
	Government may constitute a body to be known as the Bureau of	
	Civil Aviation Security, which shall be headed by an officer	
	designated as the Director General of Bureau of Civil Aviation	
	Security to be appointed in this behalf by the Central Government	
	by notification in the Official Gazette.	
	(2) The Bureau of Civil Aviation Security shall be responsible for	
	carrying out the regulatory and oversight functions in respect of	
	matters relating to civil aviation security specified in this Act or the	
	rules made thereunder.	
	(3) The administration of the Bureau of Civil Aviation Security shall	
	vest in the Director General of Bureau of Civil Aviation Security.	
	(4) The Central Government may, by an order published in the	
	Official Gazette, direct that any power exercisable by the Director	
	General of Bureau of Civil Aviation Security may also be	
	exercisable by any other officer or authority specially empowered in	
	this behalf by the Central Government.	
	5. Aircraft Accidents Investigation Bureau.— (1) The Central	
	Government may constitute a body to be known as the Aircraft	
	Accidents Investigation Bureau, which shall be headed by an officer	
	designated as the Director General of Aircraft Accidents	
	Investigation Bureau to be appointed in this behalf by the Central	
	Government by notification in the Official Gazette.	
	(2) The Aircraft Accidents Investigation Bureau shall be responsible	
	for carrying out the functions in respect of matters relating to	
	, , ,	
	investigation of aircraft accidents or incidents specified in this Act or	
	the rules made thereunder.	

	(3) The administration of the Aircraft Accidents Investigation Bureau	
	shall vest in the Director General of Aircraft Accidents Investigation	
	Bureau.	
	(4) The Central Government may, by an order published in the	
	Official Gazette, direct that any power exercisable by the Director	
	General of Aircraft Accidents Investigation Bureau may also be	
	exercisable by any other officer or authority specially empowered in	
	this behalf by the Central Government.	
Superintendence of	6. Superintendence of Central Government. — The	
Central Government	superintendence of the Directorate General of Civil Aviation, the	
	· ·	
	Bureau of Civil Aviation Security and the Aircraft Accidents	
	Investigation Bureau shall vest in the Central Government, which	
	shall have the power to issue directions to each of these	
	organisations, on any matters falling under sub-section 2 of Section	
	3, 4 and 5, respectively, if it considers necessary and expedient so	
	to do in the public interest.	
Power of Central	7. Power of Central Government to make rules. — (1) Subject to	
Government to make	the provisions of section 30 , the Central Government may, by	
rules	notification in the Official Gazette, make rules regulating the design,	
	manufacture, possession, use, operation, sale, import or export of	
	any aircraft or class of aircraft and for securing the safety of aircraft	
	operations.	
	(2) without prejudice to the generality of the foregoing power, such	
	rules may provide for—	
	(a) the authorities by which any of the powers conferred by or	
	under this Act are to be exercised;	
	(b) the regulation of air transport services, and the prohibition of the	
	use of aircraft in such services except under the authority of and in	
	accordance with a licence authorising the establishment of the	
	service;	
	(c) the economic regulation of civil aviation and air transport	
	services, including the approval, disapproval or revision on tariff of	
	operators of air transport services [other than the tariff referred to in	
	clause (a) of sub-section (1) of section 13 of the Airports Economic	
	Regulatory Authority of India Act, 2008; the officers or authorities	
	who may exercise powers in this behalf; the procedure to be	
	followed and the factors to be taken into account by such officers or	
	authorities; appeals to the Central Government against orders of	
	such officers or authorities and all other matters connected with	
	such tariff.	
	Explanation.—For the purposes of this clause, "tariff" includes fares,	
	rates, valuation charges and other charges for air transport of	
	passengers or goods, the rules, regulations, practices or services	
	affecting such fares, rates, valuation charges and other charges	
	and the rates, terms and conditions of commission payable to	
	passenger or cargo sales agents;	
	(d) the information to be furnished by an applicant for, or the holder	
	1, ,	
	of, a licence authorising the establishment of an air transport	
	service to such authorities as may be specified in the rules;	

	(v) the prohibition and regulation of the carriage in aircraft of any specified article or substance;	
	(w) the measures to be taken and the equipment to be carried for	
	the purpose of ensuring the safety of life;	
	(x) the issue and maintenance of log-books;	
	(y) the manner and conditions of the issue or renewal of any licence, certificate or approval under the Act or the rules, the	
	examinations and tests to be undergone in connection therewith,	
	the form, custody, production, endorsement, cancellation,	
	suspension or surrender of such licence or certificate, or of any log-	
	book;	
	(z) the fees to be charged in connection with any inspection,	
	examination, test, certificate, licence or approval, made, issued or	
	renewed under this Act;	
	(aa) the recognition for the purposes of this Act of licences and	
	certificates issued elsewhere than in India relating to aircraft or to	
	the qualifications of persons employed in the operation,	
	manufacture, repair or maintenance of aircraft;	
	(bb) the prohibition of slaughtering and flaying of animals and of	
	depositing rubbish, filth and other polluted and obnoxious matter within a radius of ten kilometres from the aerodrome reference	
	point;	
	(cc) regulation for control of Obstruction limiting surfaces around an	
	aerodrome;	
	(dd) safety oversight and regulatory functions;	
	(ee) security oversight and its regulatory functions;	
	(ff) The areas and manner in which the Director General of Civil	
	Aviation may issue directions for carrying out safety and regulatory	
	oversight functions and grant exemption from compliance with such directions;	
	,	
	(gg) The areas and manner in which the Director General of Bureau	
	of Civil Aviation Security may issue directions for carrying out	
	security oversight functions and grant exemption from compliance	
	with such directions; and	
	(gg) any matter subsidiary or incidental to the matters referred to in this sub-section.	
Power of Statutory	8. Power to issue directions.— (1) The Director General of Civil	
body to issue directions	Aviation or any other officer specially empowered in this behalf by	
un ections	the Central Government may, from time to time, by order, issue	
	directions, consistent with the provisions of this Act and the rules	
	made thereunder, with respect to any of the matters specified, in	
	clauses (b), (e), (g), (i), (j), (k), (l), (m), (n), (o), (p), (q), (s), (w),	
	(bb), (cc), (dd) and (ff) of sub-section (2) of section 7, to any person	
	or persons using any aerodrome or engaged in the aircraft	
	operations, air traffic control, maintenance and operation of	
	aerodrome, communication, navigation, surveillance and air traffic	
	management facilities and safeguarding civil aviation against acts of	
	unlawful interference, in any case where the Director General of	
	Civil Aviation or such other officer is satisfied that in the interests of	

	the security of India or for securing the safety of aircraft operations	
	it is necessary so to do.	
	(2) The Director General of Bureau of Civil Aviation Security or any	
	other officer specially empowered in this behalf by the Central	
	Government may, from time to time, by order, issue directions,	
	consistent with the provisions of this Act and the rules made	
	thereunder, with respect to any of the matters specified in clauses	
	(i), (j), (o), (ee), and (gg) of sub-section (2) of section 7, to any	
	() () ()	
	person or persons using any aerodrome, or engaged in the aircraft	
	operations, air traffic control, maintenance and operation of	
	aerodrome, or safeguarding civil aviation against acts of unlawful	
	interference, in any case where the Director General of Bureau of	
	Civil Aviation Security or such other officer is satisfied that in the	
	interests of the security of India or to ensure security of civil aviation	
	operations, it is necessary so to do.	
	(3) On receipt of a representation from any person or otherwise, if it	
	considers necessary and expedient to do so in the public interest,	
	the Central Government may review any order passed under sub-	
	section (1) or sub-section (2) and issue directions to the Director	
	General of Civil Aviation or Director General of Bureau of Civil	
	Aviation Security, as the case may be, to rescind or modify such	
	order.	
	(4) Every direction issued under or sub-section (1) or sub-section	
	(2) or sub-section (3) shall be complied with by the person or	
	persons to whom such direction is issued.	
Power of Central	9. Power of Central Government to make rules to implement	
	Convention	
rules to implement	Convention.—	
rules to implement	Convention.— (1) Subject to the provisions of section 30, the Central Government	
rules to implement		
rules to implement	(1) Subject to the provisions of section 30, the Central Government	
rules to implement	(1) Subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as appear to it to be necessary for carrying out the Convention relating	
rules to implement	(1) Subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as appear to it to be necessary for carrying out the Convention relating to International Civil Aviation signed at Chicago on the 7 th day of	
rules to implement	(1) Subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as appear to it to be necessary for carrying out the Convention relating to International Civil Aviation signed at Chicago on the 7 th day of December, 1944 (including any Annex thereto relating to	
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rules to implement	 Subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as appear to it to be necessary for carrying out the Convention relating to International Civil Aviation signed at Chicago on the 7th day of December, 1944 (including any Annex thereto relating to international standards and recommended practices) as amended from time to time. Notwithstanding anything contained in the Indian Telegraph Act, 1885, but subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as may appear to it to be necessary for the issuance of Radio Telephone Operator (Restricted) Certificate and Licence to persons 	
rules to implement	 Subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as appear to it to be necessary for carrying out the Convention relating to International Civil Aviation signed at Chicago on the 7th day of December, 1944 (including any Annex thereto relating to international standards and recommended practices) as amended from time to time. Notwithstanding anything contained in the Indian Telegraph Act, 1885, but subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as may appear to it to be necessary for the issuance of Radio Telephone Operator (Restricted) Certificate and Licence to persons engaged in the operation and maintenance of aircraft, in 	
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rules to implement Convention	 Subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as appear to it to be necessary for carrying out the Convention relating to International Civil Aviation signed at Chicago on the 7th day of December, 1944 (including any Annex thereto relating to international standards and recommended practices) as amended from time to time. Notwithstanding anything contained in the Indian Telegraph Act, 1885, but subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as may appear to it to be necessary for the issuance of Radio Telephone Operator (Restricted) Certificate and Licence to persons engaged in the operation and maintenance of aircraft, in accordance with the applicable provisions of the International Telecommunication Convention as amended from time to time. 	
Power of Central	 Subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as appear to it to be necessary for carrying out the Convention relating to International Civil Aviation signed at Chicago on the 7th day of December, 1944 (including any Annex thereto relating to international standards and recommended practices) as amended from time to time. Notwithstanding anything contained in the Indian Telegraph Act, 1885, but subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as may appear to it to be necessary for the issuance of Radio Telephone Operator (Restricted) Certificate and Licence to persons engaged in the operation and maintenance of aircraft, in accordance with the applicable provisions of the International Telecommunication Convention as amended from time to time. Power of Central Government to make rules for 	
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Power of Central Government to make	(1) Subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as appear to it to be necessary for carrying out the Convention relating to International Civil Aviation signed at Chicago on the 7 th day of December, 1944 (including any Annex thereto relating to international standards and recommended practices) as amended from time to time. (2) Notwithstanding anything contained in the Indian Telegraph Act, 1885, but subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as may appear to it to be necessary for the issuance of Radio Telephone Operator (Restricted) Certificate and Licence to persons engaged in the operation and maintenance of aircraft, in accordance with the applicable provisions of the International Telecommunication Convention as amended from time to time. 10. Power of Central Government to make rules for investigation of accidents.— (1) Subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make rules providing for the investigation of any	
Power of Central Government to make rules for investigation of	(1) Subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as appear to it to be necessary for carrying out the Convention relating to International Civil Aviation signed at Chicago on the 7 th day of December, 1944 (including any Annex thereto relating to international standards and recommended practices) as amended from time to time. (2) Notwithstanding anything contained in the Indian Telegraph Act, 1885, but subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as may appear to it to be necessary for the issuance of Radio Telephone Operator (Restricted) Certificate and Licence to persons engaged in the operation and maintenance of aircraft, in accordance with the applicable provisions of the International Telecommunication Convention as amended from time to time. 10. Power of Central Government to make rules for investigation of accidents.— (1) Subject to the provisions of section 30, the Central Government may, by notification in the	
Power of Central Government to make rules for investigation of	(1) Subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as appear to it to be necessary for carrying out the Convention relating to International Civil Aviation signed at Chicago on the 7 th day of December, 1944 (including any Annex thereto relating to international standards and recommended practices) as amended from time to time. (2) Notwithstanding anything contained in the Indian Telegraph Act, 1885, but subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as may appear to it to be necessary for the issuance of Radio Telephone Operator (Restricted) Certificate and Licence to persons engaged in the operation and maintenance of aircraft, in accordance with the applicable provisions of the International Telecommunication Convention as amended from time to time. 10. Power of Central Government to make rules for investigation of accidents.— (1) Subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make rules providing for the investigation of any	
Power of Central Government to make rules for investigation of	(1) Subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as appear to it to be necessary for carrying out the Convention relating to International Civil Aviation signed at Chicago on the 7 th day of December, 1944 (including any Annex thereto relating to international standards and recommended practices) as amended from time to time. (2) Notwithstanding anything contained in the Indian Telegraph Act, 1885, but subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as may appear to it to be necessary for the issuance of Radio Telephone Operator (Restricted) Certificate and Licence to persons engaged in the operation and maintenance of aircraft, in accordance with the applicable provisions of the International Telecommunication Convention as amended from time to time. 10. Power of Central Government to make rules for investigation of accidents.— (1) Subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make rules providing for the investigation of any accident or incident arising out of or in the course of the navigation—	
Power of Central Government to make rules for investigation of	(1) Subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as appear to it to be necessary for carrying out the Convention relating to International Civil Aviation signed at Chicago on the 7 th day of December, 1944 (including any Annex thereto relating to international standards and recommended practices) as amended from time to time. (2) Notwithstanding anything contained in the Indian Telegraph Act, 1885, but subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make such rules as may appear to it to be necessary for the issuance of Radio Telephone Operator (Restricted) Certificate and Licence to persons engaged in the operation and maintenance of aircraft, in accordance with the applicable provisions of the International Telecommunication Convention as amended from time to time. 10. Power of Central Government to make rules for investigation of accidents.— (1) Subject to the provisions of section 30, the Central Government may, by notification in the Official Gazette, make rules providing for the investigation of any accident or incident arising out of or in the course of the	

	(2) Without prejudice to the generality of the foregoing power, such	
	rules may—	
	(a) require notice to be given of any accident or incident in such	
	1, , ,	
	manner and by such person as may be specified therein;	
	(b) apply for the purposes of such investigation, either with or	
	without modification, the provisions of any law for the time being in	
	force relating to the investigation of accident or incident;	
	(c) prohibit pending investigation, access to or interference with	
	aircraft to which an accident or incident has occurred, and authorise	
	any person so far as may be necessary for the purposes of an	
	investigation to have access to, examine, remove, take measures	
	for the preservation of, or otherwise deal with, any such aircraft; and	
	(d) authorise or require the cancellation, suspension, endorsement	
	or surrender of any licence or certificate granted or recognised	
	under this Act when it appears on an investigation that the licence	
	ought to be so dealt with, and provide for the production of any	
	such licence for such purpose.	
Power of Central	11. Power of Central Government to make rules for protecting	
Government to make rules for protecting	the public health.— Subject to the provisions of section 30, the	
the public health	Central Government may, by notification in the Official Gazette,	
line public frounts	make rules for the prevention of danger arising to the public health	
	by the introduction or spread of any infectious or contagious	
	disease from aircraft arriving at or being at any aerodrome and for	
	the prevention of the conveyance of infection or contagion by	
	means of any aircraft leaving an aerodrome and in particular and	
	without prejudice to the generality of this provision may make, with	
	respect to aircraft and aerodromes or any specified aerodrome,	
	rules providing for any of the matters for which rules under sub	
	clauses (i) to (viii) of clause (p) of sub-section (1) of section 6 of the	
	Indian Ports Act, 1908(15 of 1908), may be made with respect to	
	vessels and ports.	
Emergency powers	12. Emergency powers of the Central Government for	
of the Central	protecting the public health.—	
Government for protecting the public		
health		
	(1) If the Central Government is satisfied that India or any part	
	thereof is visited by or threatened with an outbreak of any	
	dangerous epidemic disease, and that the ordinary provisions of the	
	law for the time being in force are insufficient for the prevention of	
	danger arising to the public health through the introduction or	
	spread of the disease by the agency of aircraft, the Central	
	Government may take such measures as it deems necessary to	
	prevent such danger.	
	(2) In any such case the Central Government may, without	
	prejudice to the powers conferred by section 11, by notification in	
	the Official Gazette, make such temporary rules with respect to	
	aircraft and persons travelling or things carried therein and	
	aerodromes as it deems necessary in the circumstances.	
	(3) Notwithstanding anything contained in section 30, the power to	
	make rules under sub-section (2) shall not be subject to the	
	condition of the rules being made after previous publication, but	
	condition of the rules being made after previous publication, but	

	such rules shall not remain in force for more than three months from	
	the date of notification:	
	Provided that the Central Government may by special order	
	continue them in force for a further period or periods of not more	
	than three months in all.	
Power of Central	13. Power of Central Government to make orders in	
Government to make	emergency.— (1) If the Central Government is of opinion that in	
orders in emergency	the interest of the public safety or tranquility the issue of all or any	
in the interest of the public safety or	of the following orders is expedient, it may, by notification in the	
tranquility	Official Gazette,—	
	(a) cancel or suspend, either absolutely or subject to such	
	conditions as it may think fit to specify in the order, all or any	
	licence, certificate or approval issued under this Act;	
	(b) prohibit, either absolutely or subject to such conditions as it may	
	think fit to specify in the order, or regulate in such manner as may	
	be contained in the order, the flight of all or any aircraft or class of	
	aircraft over the whole or any portion of India;	
	(c) prohibit, either absolutely, or conditionally, or regulate the	
	erection, maintenance or use of any aerodrome, aircraft facility,	
	Flying Training Organisation or place where aircraft are designed,	
	manufactured, repaired or kept, or any class or description thereof;	
	and	
	(d) direct that any aircraft or class of aircraft or any aerodrome,	
	aircraft facility, Flying Training Organisation or place where aircraft	
	are manufactured, repaired or kept, together with any machinery,	
	plant, material or things used for the design, operation,	
	manufacture, repair or maintenance of aircraft shall be delivered,	
	either forthwith or within a specified time, to such authority and in	
	such manner as it may specify in the order, to be at the disposal of	
	Government for the public service.	
	(2) Any order made under sub-section (1) shall have effect	
	notwithstanding anything inconsistent therewith contained in any	
	rule made under this Act.	
	(3) Any person who suffers direct injury or loss by reason of any	
	order made under clause (c) or clause (d) of sub-section (1) shall	
	be paid such compensation as may be determined by such authority as the Central Government may appoint in this behalf.	
	(4) The Central Government may authorise such steps to be taken	
	to secure compliance with any order made under sub-section (1) as	
	appear to it to be necessary.	
	(5) Whoever knowingly disobeys, or fails to comply with, or does	
	any act in contravention of, an order made under sub-section (1)	
	shall be punishable with imprisonment for a term which may extend	
	to three years, or with fine, or with both, and the Court by which he	
	is convicted may direct that the aircraft or thing (if any) in respect of	
	which the offence has been committed, or any part of such thing,	
	shall be forfeited to Government.	
Power of Central	14. Power of Central Government to make rules for securing	
Government to make	safe custody and re-delivery of unclaimed property.— Subject	
rules for securing safe custody and re-	to the provisions of section 30, the Central Government may, by	
Jaio Jastoay and 16-	notification in the Official Gazette, make rules which may provide for	

delivery of unclaimed	securing the safe custody and redelivery of any property which,	
property	while not in proper custody, is found on any aerodrome or in any	
	aircraft on any aerodrome and any such rules may, in particular,	
	provide for—	
	(a) the payment of charges in respect of any such property before it	
	is re-delivered to the person entitled there to; and	
	(b) the disposal of any such property in cases where the same is	
	not re-delivered to the person entitled thereto before the expiration	
	of such period as may be specified therein.	
Power to detain	15. Power to detain aircraft. — (1) Any authority authorised in this	
aircraft	behalf by the Central Government may detain any aircraft, if in the	
	opinion of such authority—	
	(a) having regard to the nature of an intended flight, the flight of	
	such aircraft would involve danger to persons in the aircraft or to	
	any other persons or property; or	
	(b) such detention is necessary to secure compliance with any of	
	the provisions of this Act or the rules applicable to such aircraft; or	
	such detention is necessary to prevent a contravention of any rule	
	made under clause (q) or clause (r) of sub-section (2) of section 7	
	or to implement any order made by any court.	
	(2) Subject to the provisions of section 30, the Central Government]	
	may, by notification in the Official Gazette, make rules regulating all	
	matters incidental or subsidiary to the exercise of this power.	
Power of Central Government to	16. Power of Central Government to prohibit or regulate	
prohibit or regulate	construction of buildings, planting of trees, etc. — (1) If the	
construction of	Central Government is of opinion that it is necessary or expedient	
buildings, planting of		
trees, etc.	the Official Gazette,—	
	(i) direct that no building or structure shall be constructed or	
	erected, or no tree shall be planted on any land within such radius, not exceeding twenty kilometers from the aerodrome reference	
	point, as may be specified in the notification and where there is any	
	building, structure or tree on such land, also direct the owner or the	
	person having control of such building, structure or tree to demolish	
	such building or structure or, as the case may be, to cut such tree	
	within such period as may be specified in the notification;	
	(ii) direct that no building or structure higher than such height as	
	may be specified in the notification shall be constructed or erected,	
	or no tree, which is likely to grow or ordinarily grows higher than	
	such height as may be specified in the notification, shall be planted,	
	on any land within such radius, not exceeding twenty kilometers	
	from the aerodrome reference point, as may be specified in the	
	notification and where the height of any building or structure or tree	
	on such land is higher than the specified height, also direct the	
	owner or the person having control of such building, structure or	
	tree to reduce the height thereof so as not to exceed the specified	
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	height, within such period as may be specified in the notification.	
	(2) In specifying the radius under clause (i) or clause (ii) of sub-	
	(2) In specifying the radius under clause (i) or clause (ii) of subsection (1) and in specifying the height of any building, structure or	
	(2) In specifying the radius under clause (i) or clause (ii) of sub-	

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	(a) the nature of the aircraft operated or intended to be operated in	
	the aerodrome; and	
	(b) the international standards and recommended practices	
	governing the operation of aircraft.	
	(3) Where any notification has been issued under sub-section (1)	
	directing the owner or the person having control of any building,	
	structure or tree to demolish such building or structure or to cut	
	such tree or to reduce the height of any building, structure or tree, a	
	copy of the notification containing such direction shall be served on	
	the owner or the person having the control of the building, structure	
	or tree, as the case maybe, —	
	(i) by delivering or tendering it to such owner or person; or	
	(ii) if it cannot be so delivered or tendered, by delivering or	
	tendering it to any officer of such owner or person or any adult male	
	member of the family of such owner or person or by affixing a copy	
	thereof on the outer door or on some conspicuous part of the	
	premises in which such owner or person is known to have last	
	resided or carried on business or personally worked for gain; or	
	failing service by these means;	
	(iii) by post.	
	(4) Every person shall be bound to comply with any direction	
	contained in any notification issued under sub-section (1).	
Payment of	17. Payment of compensation.— (1) If in consequence of any	
compensation to any	direction contained in any notification issued under sub-section (1)	
person for loss or damage sustained	of section 16, any person sustains any loss or damage, such	
consequent to	person shall be paid compensation the amount of which shall be	
directions under sub-	determined in the manner and in accordance with the principles	
section (1) of Section	hereinafter set out, that is to say.—	
16	(a) where the constant of constant on the first has been and	
	(a) where the amount of compensation can be fixed by agreement,	
	it shall be paid in accordance with such agreement;	
	(b) where no such agreement can be reached, the Central	
	Government shall appoint as arbitrator a person who is or has been	
	qualified for appointment as a Judge of a High Court;	
	(c) the Central Government may, in any particular case, nominate a	
	person having expert knowledge as to the nature of the loss or	
	damage suffered by the person to be compensated and where such	
	nomination is made, the person to be compensated may also	
	nominate an assessor for the same purpose;	
	(d) at the commencement of the proceedings before the arbitrator,	
	the Central Government and the person to be compensated shall	
	state what, in their respective opinion, is a fair amount of	
	compensation;	
	(e) the arbitrator shall, after hearing the dispute, make an award	
	determining the amount of compensation which appears to him to	
	be just and specify the person or persons to whom such	
	compensation shall be paid; and in making the award he shall have	
	regard to the circumstances of each case and,—	
	(i) the damage sustained by the person to be compensated in his	
	earnings;	
	(ii) if in consequence of any direction contained in any notification	
	issued under sub-section (1) of section 16 the market value of the	

	land immediately after the issue of such notification is diminished,	
	the diminution in such market value;	
	(iii) where any building or structure has been demolished or any	
	tree has been cut or the height of any building, structure or tree has	
	been reduced in pursuance of any direction, the damage sustained	
	by the person to be compensated in consequence of such	
	demolition, cutting or reduction and the expenses incurred by such	
	person for such demolition, cutting or reduction;	
	(iv) if the person to be compensated is compelled to change his	
	residence or place of business, the reasonable expenses, if any,	
	that may have to be incurred by him incidental to such change;	
	(f) where there is any dispute as to the person or persons who are	
	entitled to the compensation, the arbitrator shall decide such	
	•	
	dispute and if the arbitrator finds that more persons than one are	
	entitled to compensation, he shall apportion the amount thereof	
Overriding offers	amongst such persons;	
Overriding effect of Section 17 of the Act	(g) nothing in the Arbitration and Conciliation Act, 1996 (26 of 1996)	
- TOTAL	shall apply to arbitrations under this section.	
	(2) Every award made by the arbitrator under clause (e) of sub-	
	section (1) shall also state the amount of costs incurred in the	
	proceedings before it and by what persons and in what proportions	
	they are to be paid.	
Appeals from Awards under Section 17	18. Appeals from awards in respect of compensation.	
	Any person aggrieved by an award of the arbitrator made under	
	section 17 may, within thirty days from the date of such award,	
	prefer an appeal to the High Court within whose jurisdiction the	
	aerodrome is situate:	
	Provided that the High Court may entertain the appeal after the	
	expiry of the said period of thirty days if it is satisfied that the	
	appellant was prevented by sufficient cause from filing the appeal in	
	time.	
Power of Arbitrator	19. Arbitrator to have certain powers of civil courts.— The	
appointed under	arbitrator appointed under section 17, while holding arbitration	
Section 17	proceedings under this Act, shall have all the powers of a civil court	
	while trying a suit under the Code of Civil Procedure, 1908 (5 of	
	1908) in respect of the following matters, namely:	
	(a) summoning and enforcing the attendance of any person and	
	examining him on oath;	
	(b) requiring the discovery and production of any document;	
	(c) reception of evidence on affidavits;	
	(d) requisitioning any public record from any court or office;	
Donalty for act in	(e) issuing commissions for examination of witnesses.	
Penalty for act in contravention of rule	20. Penalty for act in contravention of rule made under this	
made under the Act	Act.— (1) If any person contravenes any provision of any rule made	
aaa aiiaai tilo Aat	under clause (v) of sub-section (2) of section 7 prohibiting or	
	regulating the carriage in aircraft of arms, explosives or other	
	dangerous goods, or when required under the rules made under	
	that clause to give information in relation to any such goods gives	
	information which is false and which he either knows or believes to	
	be false or does not believe to be true he, and if he is not the	

	owner, the owner also (unless the owner proves that the offence	
	was committed without his knowledge, consent or connivance)	
	shall, be punishable with imprisonment which may extend to two	
	years and shall also be liable to fine which may extend to one crore	
	rupees.	
	(2) If any person contravenes any provision of any rule made under	
	clause (bb) of sub-section (2) of section 7 prohibiting the slaughter	
	and flaying of animals and of depositing rubbish, filth and other	
	polluted and obnoxious matters within a radius of ten kilometres	
	from the aerodrome reference point, he shall be punishable with	
	imprisonment which may extend to three years, or with fine which	
	may extend to one crore rupees, or with both.	
	(3) Notwithstanding anything contained in the Code of Criminal	
	Procedure, 1973, (2 of 1974), an offence referred to in sub-section	
	(2) shall be cognizable.	
	(4) In making any other rule under section 7, section 9, section 10,	
	section 11, section 12 or section 15, the Central Government may,	
	direct that a breach of it shall be punishable with imprisonment for a	
	period which may extend to two years, or with fine which may	
	extend to one crore rupees, or with both.	
Penalty for flying so	21. Penalty for flying so as to cause danger.— Whoever wilfully	
as to cause danger	flies any aircraft in such a manner as to cause danger to any person	
	or to any property on land or water or in the air shall be punishable	
	with imprisonment for a term which may extend to two years, or with	
Develor for failure to	fine which may extend to one crore rupees, or with both.	
Penalty for failure to comply with	22. Penalty for failure to comply with directions issued under	
directions issued by	section 8 — If any person wilfully fails to comply with any direction	
Statutory body under	issued under section 8, he shall be punishable with imprisonment	
section 8	for a term which may extend to two years or with fine which may	
	extend to one crore rupees, or with both.	
Penalty for failure to	23. Penalty for failure to comply with directions issued under	
comply with	section 16.—	
directions issued by Central Government		
to prohibit or		
regulate construction		
of buildings, planting		
of trees, etc.,		
	(1) If any person wilfully fails to comply with any direction contained	
	in any notification issued under section 16, he shall be punishable	
	with imprisonment for a term which may extend to two years, or with	
	fine which may extend to one crore rupees, or with both.	
	(2) Without prejudice to the provisions of sub-section (1), if any	
	person fails to demolish any building or structure or cut any tree or	
	fails to reduce the height of any building, structure or tree in	
	pursuance of any direction contained in any notification issued	
	under sub-section (1) of section 16 within the period specified in the	
	notification, then, subject to such rules as the Central Government	
	may make in this behalf, it shall be competent for any officer	
	authorized by the Central Government in this behalf to demolish	
	such building or structure or cut such tree or reduce the height of	
	such building, structure or tree:	
	Salaring, structure of tree.	

	Provided that the power to make rules under this sub-section shall	
	be subject to the provisions of section 30.	
Penalty for abetment	24. Penalty for abetment of offences and attempted	
of offences and	offences.— Whoever abets the commission of any offence under	
attempted offences	this Act or the rules or attempts to commit such offence, and in such	
	attempt does any act towards the commission of the offence, shall	
	be liable to the punishment provided for the offence.	
Composition of	25. Composition of offences.— (1) Notwithstanding anything	
offences	contained in the Code of Criminal Procedure, 1973 (2 of 1974), any	
	offence punishable under sections 20, 21, 22, 23 and 24 or under	
	any rules made thereunder, may be compounded, either before or	
	after the institution of any prosecution, by the Director General of	
	Civil Aviation or Director General of Bureau of Civil Aviation	
	Security or Director General of Aircraft Accidents Investigation	
	Bureau, as the case may be, in such manner and for such amount	
	as the Central Government may, by notification in the Official	
	Gazette, make rules.	
	(2) Nothing contained in sub-section (1) shall apply to an offence	
	committed by a person for the second time or thereafter within a	
	period of five years from the date of commission of a similar offence	
	which was earlier compounded or for which such person was earlier	
	convicted.	
	(3) Every officer referred to in sub-section (1) shall exercise the	
	powers to compound an offence, subject to the direction, control	
	and supervision of the Central Government.	
	(4) Every application for the compounding of an offence shall be	
	made in such manner as the Central Government may, by	
	notification in the Official Gazette, make rules.	
	(5) Where any offence is compounded before the institution of any	
	prosecution, no prosecution shall be instituted in relation to such	
	offence by an officer referred to in sub-section (1) against the	
	offender in relation to whom the offence is so compounded.	
	(6) Where the composition of any offence is made after the	
	institution of any prosecution, such composition shall be brought to	
	the notice of the court in which the prosecution is pending, in	
	writing, by the officer referred to in sub-section (1), and on such	
	notice of the composition of the offence being given, the person	
	against whom the offence is so compounded shall be discharged.	
	(7) The composition of an offence under this section shall have the	
	effect of an acquittal of the accused with whom the offence has	
	been compounded.	
	(8) No offence specified in sub-section (1) shall be compounded	
	except as provided in this section.	
Cognizance of	26. Cognizance of offences.— (1) No court shall take cognizance	
offences punishable	of any offence punishable under this Act, save on a complaint made	
under this Act	by or with the previous sanction in writing by the Director General of	
	Civil Aviation or Director General of Bureau of Civil Aviation	
	Security or Director General of Aircraft Accidents Investigation	
	Bureau, as the case may be.	
	(2) The complaint referred to in sub-section (1) shall be made within	
	a period of one year from the date on which the offence came to the	
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	Innoveled the Director Concret of Civil Aviotion or Director	
	knowledge of the Director General of Civil Aviation or Director	
	General of Bureau of Civil Aviation Security or Director General of	
	Aircraft Accidents Investigation Bureau, as the case may be.	
	(3) Notwithstanding anything contained in the Code of Criminal	
	Procedure, 1973 (2 of 1974), no court inferior to that of a	
	Metropolitan Magistrate or a Magistrate of the first class shall try the	
	offences under this Act.	
Power of Central	27. Power of Central Government to restrict, suspend or cancel	
Government to	the licence, certificate or approval:——	
restrict, suspend or		
cancel the licence, certificate or		
approval granted		
under the Act		
	(1) Notwithstanding anything contained in this Act, if any person	
	contravenes any of the provisions of this Act or the rules made or	
	the direction issued thereunder, the Central Government or any	
	officer authorised in this behalf, may impose any restriction or	
	suspend or cancel the licence, certificate or approval issued to such	
	person under this Act, in such manner as the Central Government	
	may, make rules by notification in the Official Gazette.	
	(2) On being satisfied that there has been contravention of the	
	provisions of the Act or rules or directions by any person, the	
	Central Government or any officer authorised under sub-section (1)	
	may, by an order in writing.	
	(i) suspend or cancel the licence, certificate or approval; or	
	(ii) impose restrictions on the licence, certificate or approval,	
	issued to such person stating the nature of contravention, the	
	provisions of Act, rule or the direction which has been contravened	
	and the reasons for such suspension or cancellation or imposition	
	of restriction.	
	(3) The Central Government or the officer authorised under sub-	
	section (1) shall, before passing an order under sub-section (2),	
	give an opportunity of being heard to the person concerned.	
	(4) The Central Government may, in the rules made under this	
	section, specify the grounds on which the license, certificate or	
	approval may be suspended or the circumstances under which	
	such restrictions may be imposed with immediate effect.	
Adjudication of	28. Adjudication of financial penalties.—	
financial penalties	20. Adjudication of infational policities.—	
•	(1) Notwithstanding anything contained in sub-section (4) of section	
	20, the Central Government may, in making any rule under section	
	7, section 9, section 10, section 11, section 12, or section 15,	
	provide for imposition of penalty not exceeding rupees one crore for	
	the contravention of any rule.	
	(2) The Central Government may, by an order published in the	
	Official Gazette, appoint such number of officers not below the rank	
	of Deputy Secretary to the Government of India or equivalent, as it	
	considers necessary, to be designated officers for adjudging	
	penalty under sub-section (1), in such manner as the Central	
	Government may, by notification in the Official Gazette, make rules.	

	(3) The Central Government may, while appointing designated	
	officers under sub-section (2), also specify their jurisdiction in that	
	order.	
	(4) Where the designated officer is satisfied that any contravention	
	of the provisions of the rules has been committed by any person, he	
	may, by an order in writing, impose penalty on such person stating	
	the nature of contravention, the provision of rules which has been	
	contravened and the reasons for imposing such penalty:	
	Provided that the designated officer shall, before imposing any	
	penalty, give a reasonable opportunity of being heard to such person.	
	Provided further that the designated officer shall not proceed for	
	imposition of penalty under sub-section (4), if an action under this	
	Act other than the imposition of such penalty has been initiated for	
	contravention of same provision on the same cause of action.	
Appeal	29. Appeal. — (1) Any person aggrieved by any order made under	
	sub-section (2) of section 27 or under sub-section (4) of section 28,	
	may prefer an appeal to the First Appellate Officer having	
	jurisdiction in the matter who is next higher in rank to such officer	
	who has passed the order.	
	(2) The First Appellate Officer may, after giving an opportunity of	
	being heard to the parties, pass such order, as he thinks fit,	
	confirming, modifying or setting aside the order appealed against.	
	(3) Any person aggrieved by any order passed by the First	
	Appellate Officer, may prefer an appeal to the Second Appellate	
	Officer having jurisdiction in the matter who is next higher in rank to	
	the First Appellate Officer.	
	(4) The Second Appellate Officer may, after giving an opportunity of	
	being heard to the parties, pass such order as he thinks fit,	
	confirming, modifying or setting aside the order passed by the First	
	Appellate Officer.	
	(5) Notwithstanding anything contained in the foregoing sub-	
	sections, the appeal under sub-section (1) or under sub-section (3)	
	against an order passed by the Director General of Civil Aviation or	
	the Director General of Bureau of Civil Aviation Security shall lie to	
	the Central Government.	
	(6) Where any order under sub-section (2) is passed by the Central	
	Government, no further appeal shall lie against such order.	
	(7) Every appeal under this section shall be filed within thirty days	
	from the date of receipt of the copy of the order passed, and such	
	form and manner and accompanied with such documents and fee,	
	as the Central Government may, by notification in the official	
	Gazette, make rules.	
Rules to be made	30. Rules to be made after publication. — Any power to make	
after publication	rules conferred by this Act is subject to the condition of the rules	
	being made after previous publication:	
	Provided that the Central Government may, in the public interest, by	
	order in writing, dispense with the condition of previous publication	
	in any case.	
L	in any odoo.	

Laying of rules before Parliament	31. Laying of rules before Parliament.— Every rule made under this Act shall be laid as soon as may be after it is made before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule, or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.	
Power of Court to order forfeiture	32. Power of Court to order forfeiture.— Where any person is convicted of an offence punishable under sub-section (1) of section 20 or under any rule made under clause (r) of sub-section (2) of section 7, the Court by which he is convicted may direct that the aircraft or article or substance, as the case may be, in respect of which the offence has been committed, shall be forfeited to	
Application of Part XIII of the Merchant Shipping Act, 1958, relating to Wreck and Salvage in respect of reasonable reward for salvage services rendered by the aircraft to owner of the aircraft	Government. 33. Wreck and salvage.— (1) The provisions of Part XIII of the Merchant Shipping Act, 1958 (44 of 1958), relating to Wreck and Salvage shall apply to aircraft on or over the sea or tidal water as they apply to ships, and the owner of an aircraft shall be entitled to a reasonable reward for salvage services rendered by the aircraft in like manner as the owner of a ship.	
the different	(2) The Central Government may, by notification in the Official Gazette, make such modifications of the said provisions in their application to aircraft as appear necessary or expedient.	
Use of patented invention on aircraft not registered in India	34. Use of patented invention on aircraft not registered in India.— The provisions of section 42 of the Indian Patents and Designs Act, 1911 (2 of 1911), shall apply to the use of an invention on any aircraft not registered in India in like manner as they apply to the use of an invention in a foreign vessel.	
Power of Central Government to exempt certain Aircraft	35. Power of Central Government to exempt certain Aircraft. — The Central Government may, by notification in the Official Gazette, exempt from all or any of the provisions of this Act or the rules made thereunder, any aircraft or class of aircraft and any person or class of persons, or may direct that such provisions shall apply to such aircraft or persons subject to such modifications as may be specified in the notification.	
Power of Central Government to delegate	36. Power of Central Government to delegate. — The Central Government may, by order published in the Official Gazette, direct that the powers (except the power to make rules under this Act) exercisable by it under this Act may also be exercisable by Director General of Civil Aviation or the Director General of Bureau of Civil Security or Director General of Aircraft Accidents Investigation Bureau or any other officer or authority specifically empowered in this behalf by the Central Government.	

Bar of certain suits	37. Bar of certain suits. — No suit shall be brought in any Civil Court in respect of trespass or in respect of nuisance by reason only of the flight of aircraft over any property at a height above the ground which having regard to wind, weather and all the circumstances of the case is reasonable, or by reason only of the ordinary incidents of such flight.	
Saving for acts done in good faith under the Act	38 . Saving for acts done in good faith under the Act. — No suit, prosecution or other legal proceeding shall lie against any person for anything in good faith done or intended to be done under this Act.	
Repeal	39. Repeal and savings.—	
	(1) The Aircraft Act,1934 (22 of 1934) (hereafter in this section referred to as the repealed Act) shall stand repealed;	
Saving	(2) Notwithstanding the repeal under sub-section (1), (i) any rule, notification, regulation, order made or issued in pursuance of the repealed Act, shall, if in force at the commencement of this Act, continue to be in force, and shall have the effect as if the Aircraft Act, 1934 has not been repealed	
	(ii) anything done or any action taken or purported to have been done or taken, including any inspection done, order or notice made or issued or any declaration made or any operation undertaken or any direction given or any proceeding undertaken or any penalty, punishment, forfeiture or fine imposed under the repealed Act, shall, till the date of enactment of this Act, be deemed to have been done or taken under this Act.	
	(iii) any proceedings instituted under the repealed Act and pending immediately before the commencement of this Act before any authority, court or tribunal shall, subject to the provisions of this Act, continue to be heard and disposed of by the concerned authority, court or tribunal;	
	(3) Nothing in this Act or in any order or rule made thereunder other than a rule made under section 11 or under section 12 shall apply to or in respect of any aircraft belonging to or exclusively employed in the naval, military or air forces of the Union or other armed forces of the Union constituted by any law for the time being in force, or to any person in such forces employed in connection with such aircraft; Provided that any aircraft belonging to an armed forces of the Union other than naval, military or air force of the Union, for which the provisions of the repealed Act, and the rules made thereunder were applicable on the date of commencement of this Act, shall continue to be so governed by this Act and the rules made thereunder till such date as the Central Government may, by notification in the Official Gazette, specify.	